

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No232
CP/34(AHM)2022

Proceedings under Section 241-242 r.w
213 of Co. Act,2013

IN THE MATTER OF:

DilipKumar Jayantilal Pandya
V/s
Krydelchem Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 20/01/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pragati Bansal, Adv.
For the Respondent : Mr. Manish Buchasia, Adv.

ORDER

Learned Counsel Mr. Buchasia for respondent no.1 to 6 seeks, and is granted, two weeks' time, to file reply. Rejoinder, if any, one-week, thereafter.

Status-quo order to continue.

List on 31.03.2023

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-Sd-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)